4CP(Lcg) 19,64-2,580-18 8.68.

ASSAM ACT No.IX OF 1962

THE ASSAM APPROPRIATION (No.II) ACT, 1962

(As passed by the Assembly)

Received the assent of the Governor on the 30th June 1962

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An Act

to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Assam to the Service of the year ending on the thirty-first day of March, 1963.

It is hereby enacted in the Thirteenth Year of the Republic of India, as follows:—

Short title 1. (1) This Act may be called the Assam and com-Appropriation (No.II) Act, 1962.

(2) This Act shall come into force with effect from 1st April, 1962

Withdrawal

Withdrawal of Rs, 86, 13, 65,500 from and out of the Consolidated Fund of the State of Assam there may be paid and applied sums not exceeding those specified in column (3) of the Schedule amounting in the aggregate [inclusive of the sums specified in column 3 of the Schedule to the Assam Appropriation (Vote on Account) Act, 1962] to the sum of eighty-six crores, thirteen lakhs, the financial sixty-five thousand and five hundred rupees towards year 1962- of payment during the year ending on the thirty-first 2. From and out of the Consolidated Fund of the of payment during the year ending on the thirty-first day of March, 1963 in respect of the services specified in column (2) of the Schedule.

Appropriation.

3. The sums authorised to be paid and applied from and out of the Consolidated Fund of the State of Assam by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the year ending on the thirty-first day of March, 1963.

SCHEDULE

(1) (2) (3)

		Sums not exceeding		
Grant No.	Services and purposes (Major Heads)	Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
l l	Charges on account of Taxes on Income other than Corporation Tax.	1,06,600	•••	1,06,600
2	Charges on account of Land Revenue.	95,06,300	•••	95,06,300
3	Charges on account of State Excise Duties.	25,06,600		25,06,600
4	Charges on account of Taxes on Vehicles.	9,03,700		9,03,700
008,	Charges on account of Sales Tax.	9,02,697		9,02,697
54	Charges on account of Other taxes and Duties.	3,00,903	•	3,00,903
6	Charges on account of Stamps.	1,30,300	•••	1,30,300
7	Charges on account of Regi- stration Fees.	4,26,200	• • • • • • • • • • • • • • • • • • •	4,26,200
	Charges on account of Interests on Debt and other obligations.	•••	2,37,28,000	2,37,28,000
	Charges on account of Appropriation for Reduction or Avoidance of Debt.		42,03,400	42,03,400

		Sums not exceeding		
Grant No.	Services and purposes (Major Heads)	Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
8	Charges on account of Par- liament and State Legisla- tures.	23,89,700	42,000	24,31,700
9	Charges on account of General Administration.	1,25,29,300	5,15,300	1,30,44,600
10	Charges on account of Administration of Justice.	19,19,800	6,27,200	25,47,000
11	Charges on account of Jails	31,31,500		31,31,500
12	Charges on account of Police	4,76,15,800	2,000	4,76,17,800
13	Charges on account of Miscellaneous Department.	2,67,600	•••	2,67,600
14	Do—I.—Directorate of Small Savings.	92,400	A	92,400
15	Do-II.—Trade Adviser and Directorate of Movements.	1,76,300		1,76,300
16	Charges on account of Scientific Departments	1,44,400		1,44,400
17	Charges on account of Education, General.	8,39,11,500	(1000 Mg)	8,39,11,500
18	Charges on account of Edu cation, Technical.	54,23,300	007	54,23,300
19	Charges on account of Medi-	2,31,21,400		2,31,21,400
20	Charges on account of Public Health.	1,46,45,200		1,46,45,200
21	Charges on account of Agri- culture.	1,90,04,900	•••	1,90,04,900
22	Charges on account of Agri- culture—II—Fisheries.	14,19,900	464	14,19,900
23	Charges on account of Rural Development.	36,17,500	•••	36,17,500
24	Charges on account of Ani- mal Husbandry.	63,77,300	•••	63,77,300
25	Charges on account of Co- operation.	63,30,900	****	63,30,900
26	Charges on account of Industries—I—Sericulture and Weaving.	49,47,100		49,47,100
27	Charges on account of Industries—II—Cottage Industries.	61,03,700		61,03,700
28	Charges on account of Industries—III—Major Industries.	9,00,000		9,00,000

		Sums not exceeding		
Grant No.	Services and purposes (Major Heads)	Voted by the Assembly	Charged on the Consolidated Fund	Total
	2. 1 22 . 122	Rs.	Rs.	Rs.
29	Charges on account of I— Community Development Projects, National Exten-	2,66,83,000	***************************************	2,66,83,000
30	sion Service. Charges on account of II—Local Development Works.	15,00,000	cadao	15,00,000
31	Charges on account of Labour and Employment and Miscellaneous, Social and Developmental Orga- nisations.	19,22,600		19,22,600
	Charges on account of Miscellaneous Social and Developmental Organisations—			
31A	Re-organisation of P. & D. Department.	1,00,000	040	1,00,000
32	Do—I.—Directorate of Publicity.	13,02,100	•••	13,02,100
33	Do—II.—Directorate of Statistics.	13,08,100	000	13,08,100
34	Do-IIIDirectorate of	13,20,400	•••	13,20,400
35	Housing. Do—IV.—Directorate of So-	18,99,600	****	18,99,600
36	cial Welfare. Do—V.—Soldiers', Sailors'	91,400	•••	91,400
37	and Airmen's Board. Do—VI.—Town Planning	9,50,000	***	9,50,066
38	Organisation. Charges on account of Irrigation N.E.D. Works,	2,90,91,200	•••	2,90,91,200
39	Charges on account of	7,61,25,200	55,000	7,61,80,200
40	Public Works, etc. Charges on account of Establishment and T.	1,15,19,200	7,000	1,15,26,209
41	and P. Charges on account of Ports and Pilotage.	3,05,000	****	3,05,000
42	Charges on account of Road and Water Tran-			
	sport Schemes -	7 00 05 546		3 20 or 700
	Working Expenses.	1,32,25,706	064	1,32,25,700
43	Charges on account of Famine Relief,	39,17,900	•••	39,17,900

		Sums not exceeding		
Gran No.	t Services and purposes (Major Heads)	Voted by the Assembly	Charged on th Consolidated Fund	e Total
		Rs.	Rs.	Rs.
	Charges on account of Pension and other Retire- ment Benefits.	55,02,000	20,000	55,22,000
044	Charges on account of Territorial and Political Pensions.	8,00,900		8,00,900
	Charges on account of Payment of Commuted Value of Pension.	2,03,000		2,03,000
45	Charges on account of Stationery and Printing.	38,66,600	1,500	38,68,100
46	Charges on account of Forests.	2,07,27,800		2,07,27,800
0.13	Charges on account of Miscellaneous—			
047	I—Expenditure on account of State Prisoners and Detenus, etc.	52,700	994	52,700
048	II—Donations for charitable purposes, etc.	12,36,900	30,00,000	42,36,900
49	III—Contributions, etc.	42,94,800		42,94,800
50	IV—Expenditure on Issue of Free Ration and Rice Concession.	12,00,200		12,00,200
51	V-Pooled Transport and Contribution, etc.	2,06,200	•••	2,06,200
52	VI—Expenditure on Displaced Persons.	16,09,400		16,09,400
53	VII—Advanced Technical Training and Scholarships.	1,80,200		1,80,200
54	VIII—Expenditure on Cloth and Yarn,	1,18,000	946	1,18,000

(1)	(2)	Sun	(3) as not exceeding	42/
Grant No.	Services and purposes (Major Heads)	Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
55	Charges on account of Other Miscellaneous Con- tribution and Assignments.	San State of	14,500	14,14,900
56	Charges on account of Extraordinary Charges.	0.00	•••	ed () •••13
57	Charges on account of Pre-partition Payments.	5,000		5,000
58	Charges on account of Payment of Compensation to land holders, etc., on the abolition of the Zamindary system.	26,00,000	200 200 200 200 200 200 200 200 200 200	26,00,000
59	Charges on account of Capital Outlay on Scheme of Agricultural Improve- ment and Research.	45,000		45,000
60	Charges on account of Capital Outlay on Indus- trial Development.		000	400
61	Do—I.—Investment in other Commercial concerns.	53,55,000		53,55,000
62	Do—II—Development of Co-operatives.	18,60,000		18,60,000
63	Do—III.—Development of Sericulture and Weaving and Cottage Industries.	13,88,500		13,88,500
64	Charges on account of Capital Outlay on Public Works outside the Revenue Account.	4,14,06,400		4,14,06,400
65	Do - Shella-Shillong Rope-way.	14,75,000	e99	14,75,000
66	Charges on account of Capital Outlay on Other Works,	11,68,50	•••	11,68,500

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services and Eurposes (Major Heads)	Voted by the Assembly	Charged on th Consolidated Fund	e Total
		Rs.	Rs.	Rs.
67	Charges on account of Capi-	27,42,500		27,42,500
	tal Outlay on Road and Water Transport Schemes.			
68	Charges on account of Capital Outlay on Forests.	6,00,000	•••	6,00,000
69	Charges on account of Capi- tal Outlay on Schemes	8,40,84,400	•••	8,40,84,400
70	of Government Trading.	/		
70	Charges on account of Appropriation to Contingency Fund.	• o n		
	Charges on account of	12,	05,61,300	12,05,61,300
	Re-payment of Debt. Charges on account of			
	Loans and Advances by the State Government,—			
71	I—Loans to Local Bodies	25,25,000		25,25,000
72	II—Agricultural Loans, etc.	29,23,200	***	29,23,200
73	III—Loans to Autonomous District Councils, etc.	1,75,000	•••	1,75,000
74	IV—Loans under Community Projects.	2,10,000		2,10,000
75	V—Loans to Co-operative Societies.	12,44,500	• • •	12,44,500
76	VI—Industrial Loans	10,48,000		10,48,000
77	VII—Loans to Displaced	29,26,000	• •	29,26,000
78	Persons. VIII—Educational Loans	1,50,000		1,50,000
79	IX—Tea Garden Land Utilisation Loans, etc.	6,21,000	***	6,21,000
80	X—Housing Loans	25,07,000	•••	25,07,000
81	XI—Loans to Major Industries.	7,00,000	000	7,00,000
82	XII—Loans to Electricity Board.	7,63,00,000	000	7,63,00,000
83	XIII—Advances to Government Servants, etc.	24,15,000	000	24,15,000
84	XIV—Loans to Panchayats	5,00,000	•••	5,00,000
85	XV—Loans for Development of Live-stock Industries.	1,00,000	600	1,00,000
	Total	70,85,88,300	15,27,77,200	86,13,65,500